

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.2169/2001

(V)

New Delhi this the 1st day of October, 2001

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri Govindan S.Tampi, Member (A)

Bikram Ram
S/O Khazana Ram,
C/O Dy.Chief Engineer(Const.),
Northern Railway.

..Applicant

(By Advocate Shri U.Srivastava)

VERSUS

- 1.Union of India, through the
General Manager (P),Northern
Railway, Baroda House,
New Delhi.
- 2.The Chief Administrative Officer,
Northern Railway, Kashmiri Gate,
New Delhi.
- 3.The Divisional Personnel Officer,
Northern Railway, Bikaner.

..Respondents

0 R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman(J)

We have heard Shri U.Srivastava,learned counsel for the petitioner. Learned counsel has submitted that this is the second round of litigation, earlier OA being OA 1212/1995 which was disposed of by Tribunal's order dated 28.9.1999. According to the learned counsel, the respondents have fixed the applicant's seniority provisionally in the list of Clerks at Serial No.1-A,against which he has made a representation dated 1.11.2000 to the Divisional Personnel Officer, Northern Railway, Bikaner- Respondent No.3. He has also submitted that the authority has forwarded the applicant's representation to an officer working below Respondent No.2 i.e. ^{the} Chief Administrative Officer, Northern Railway, Kashmiri Gate, New Delhi for necessary action. The applicant's contention is that he

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should be given seniority as Clerk/MCC w.e.f. 11.5.1981 in the seniority list and not ~~from~~ the seniority w.e.f. 1996 as already determined by the Tribunal in its order dated 28.9.1999 in OA 1212/1995. According to the learned counsel, the respondents have done nothing till date regarding the applicant's representation. (G)

2. Noting the above submissions, facts and also the earlier order of the Tribunal dated 28.9.1999 in OA 1212/1995, the OA is disposed of with the following directions:-

The respondents 1 and 2 are directed to consider and dispose of the applicant's representation dated 1.11.2000 within a period of two months from the date of receipt of a copy of this order. In case, they are rejecting the applicant's representations, they shall do so by a detail, speaking and reasoned order supported by rules, instructions and other documents on which they rely upon, with intimation to the applicant within the aforesaid period.

No order as to costs.

(Govindan S. Tampi)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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